

**ANNEXURE 1**

<b>On letterhead of the Agency bank</b>
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Ref. No. ....

Date:

To,  
(Investor's name and address)

Madam / Dear Sir,

Repayment 6.5% Savings Bond Scheme 2003 (Non Taxable)

We advise that the investment(s) made by you under the captioned scheme is/are due for repayment on maturity as shown below:

BLA No.	Date of Investment	Date of Maturity	Principal	Interest	Total Amount
<b>Grand Total:</b>					

2. In terms of Regulation 24 of Government Securities Regulations 2007, if bank account details are already furnished by the investors, the above investment/s will be automatically redeemed and proceeds will be credited to your bank account on the maturity date through electronic mode. No separate application/discharge and submission of original BLA is required for seeking repayment.

3. Those investors who have not furnished bank account details are requested to furnish the same as per the mandate form enclosed duly filled in and certified by the bank concerned, wherever necessary.

4. If bank details in the mandate form are not furnished by the investors, they are required to return the attached **ANNEXURE 1A**, completed in all respects, and the receipt (**Acquittance**) duly discharged, after affixing the revenue stamp at the place provided for, to enable us to issue Payment Order.

5. As per extant instructions, the investor is required to furnish the particulars of his PAN / GIR number, (or a declaration in Form No 60, in case the investor does not have PAN / GIR No), if the amount of repayment exceeds Rs. one lakh.

6. As per GOI Notification No. F.4 (5) - W & M / 2002 dated February 28, 2003 **Interest will not accrue on the investments from and after the date of maturity** indicated above.

7. Kindly note to submit the applicable document(s)/information 20 days in advance so that the repayment is made on the due date itself.

Yours faithfully,

Signature  
(Name and Designation)

**ANNEXURE 1 A****From**

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 -----  
 -----

**To**

The Branch Manager

.....  
 .....  
 .....

Dear Sir,

**Repayment of 6.5% Savings Bond Scheme 2003**

I / We request and authorise that the following investment in my / our BLA under 6.5 % Savings Bond Scheme 2003 may please be paid by a Payment Order.

BLA No.	Date of Investment	Amount invested	Date of Maturity	Interest	Total Amount
GRAND TOTAL					

Yours faithfully

Signature (s)

Name (s)

\* I / We desire that the Payment Order may please be sent by Post / Courier Service at my risk and responsibility and it may be delivered to any person available at my / our residence in my / our absence.

\* Strike out if not applicable.

**ACQUITTANCE**

Received from (Name of designated bank / branch) Rs. \_\_\_\_\_ (Rupees-----  
 -----only), being the principal amount with  
 accrued interest due on 6.5% Savings Bonds 2003 against my /our BLA as per details  
 given above.

**No.****Name (s)****Income Tax PAN**

(If amount exceeds Rs. 1 lakh)

i.

ii.

iii.

Place:

Date:

(Revenue Stamp) Signature(s)
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**Electronic Clearing Service (Credit Clearing) Mandate Form**

**(Investor's option to receive redemption proceeds/interest payments through  
 Credit Clearing Mechanism)**

1) **Investor's name (s)** :2) **Member ID No. / BLA No.** :**3) Particulars of Bank account**

A Name of the Bank :

B Name of the branch :

Address :

Telephone No. :

C 9-Digit code number of the bank and branch

appearing on the MICR cheque issued by the bank:

D Type of the account (S.B., Current or Cash Credit )

with code (10/11/13) :

E Ledger and Ledger folio number:

F Account number (as appearing on the cheque book):

(In lieu of the bank certificate to be obtained as under, please attach a blank cancelled cheque or photocopy of a cheque or front page of your savings bank passbook issued by your bank for verification of the above particulars)

4) **Date of effect** :

I hereby declare that the particulars given above are correct and complete. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information, I would not hold the user institution responsible. I have read the option invitation letter and agree to discharge the responsibility expected of me as a participant under the scheme.

Date:

(.....)  
Signature (s) of the Investor

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Certified that the particulars furnished above are correct as per our records.

Bank's Stamp:

Date:

(.....)  
Signature of the authorised  
official of the Bank